

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01500/2019**

**Dated Friday the 15<sup>th</sup> day of November Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

R.Meenakshi,  
D/o. Late Ramiah Asari,  
S/o. Sudalayandi Achari,  
Ex- Blacksmith,  
No. 3/6, Kalyani Street,  
Sengottai,  
Tenkasi District – 627 809. ... Applicant

By Advocate **M/s Ratio Legis**

Vs.

1. Union of India rep by  
The General Manager,  
Southern Railway,  
Park Town , Chennai 600 003.

2. The Senior Divisional Personnel Officer,  
Chennai Division, Southern Railway,  
Madurai 625 010. ... Respondents

By Advocate **Mr. P. Srinivasan**

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “i. To call for the records related to the service to late Ramiah in the Railway service and the latest representation in RTI details dated 25.06.2019 accompanied by necessary documents
- ii. To direct the respondents to extend the benefit of Family pension to the applicant effective from 06.07.2007 in terms of Rule 75 of the Pension Rules with admissible interest and to pass such other order/orders”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant has given a representation Annexure A12 dt. 25.06.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if her representation for family pension is disposed of within a time limit stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A12 representation of the applicant dt. 25.06.2019 in accordance with law and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.**

5. OA is disposed of at the admission stage.

(T. Jacob)  
Member(A)

AS

15.11.2019

(P. Madhavan)  
Member (J)